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via Video-conferencing

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPL. 1559/2020

DHARMANDER SINGH @ SAHIB .....Petitioner/Applicant.  
Through : Ms. Vagisha Kochar, Advocate.  
versus

THE STATE (GOVT. OF NCT, DELHI) ..... Respondent  
Through : Ms. Neelam Sharma, APP for  
State along with IO/WSI Anil  
Sharma.

**CORAM:**

**HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI**

**ORDER**

% **04.09.2020**

Ms. Vagisha Kochar, learned counsel for the applicant has filed a synopsis of her arguments, citing judicial precedents.

2. Ms. Neelam Sharma, learned APP for the State may file a synopsis on behalf of the State, if she so desires.

3. The complainant is unable to join the video-conference hearing today, since she is stated to be indisposed.

4. Let the Investigating Officer inform the complainant about the next date and that she is required to be present through video-conferencing on that date.

5. List on 22.09.2020.

**ANUP JAIRAM BHAMBHANI, J.**

**SEPTEMBER 04, 2020/j**